

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 391 of 2019

IN THE MATTER OF:

IDBI Bank Ltd.

...Appellant

Vs

**Resolution Professional for the
Corporate Debtor & Ors.**

....Respondents

Present:

**For Appellant: Mr. Sidhartha Barua, Ms. Adity Gupta and
Mr. Praful Jindal, Advocates.**

For Respondents: Ms. Anannya Ghosh, Advocate for R-1.

**Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Roopali Singh, Mr. Raghav Shankar,
Mr. Raghav Chadha, Ms. Sayobanki Basu,
Ms. Arshiya Sharda and Ms. Sylona Mohapatra,
Advocates.**

**Mr. Abhinav Vashisht, Sr. Advocate with
Mr. Prateek Kumar, Ms. Sneha Jankiraman and
Mr. Niranjana S. Rao and Ms. Priya, Advocates for
CoC.**

With

Company Appeal (AT) (Insolvency) No. 492 of 2019

IN THE MATTER OF:

Gail India Ltd.

...Appellant

Vs

**Ajay Joshi, Resolution Professional of
Alok Industries & Ors.**

....Respondents

Company Appeal (AT) (Insolvency) No. 391 of 2019 and 492 of 2019

Present:

For Appellant: Mr. Nishant Swana, Advocate.

For Respondents: Ms. Misha and Mr. Vaijyant Paliwal, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Roopali Singh, Mr. Raghav Shankar, Mr. Raghav Chadha, Ms. Sayobanki Basu, Ms. Arshiya Sharda and Ms. Sylona Mohapatra, Advocates.

Mr. Abhinav Vashisht, Sr. Advocate with Mr. Prateek Kumar, Ms. Sneha Jankiraman and Mr. Niranjan S. Rao and Ms. Priya, Advocates for CoC.

ORDER

23.08.2019: Learned counsel for the Appellants seek time to argue. It is stated that the pleading is complete.

List both these appeals 'for admission (after notice)' on **4th September, 2019.**

[Justice A. I. S. Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

am/gc